

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/20/1434/2014

HYDERABAD, this the 15th day of December, 2020



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

Ch. Bhaskara Subrahmanyam,
S/o. Ramaiah, aged 56 years,
Occ: Station Manager,
Samalkot R.S.,
South Central Railway,
Vijayawada Division, R/o. No.82/A,
Railway Quarters, Samalkot.

...Applicant

(By Advocate : Sri KRKV Prasad)

Vs.

1. Union of India rep. by
The General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.
2. The Chief Personnel Officer,
South Central Railway,
Rail Nilayam, Secunderabad.
3. The Senior Divisional Personnel Officer,
South Central Railway,
Vijayawada Division,
Vijayawada.

....Respondents

(By Advocate : Smt. A.P. Lakshmi,
SC for Railways)

ORAL ORDER
(As per Hon'ble Mr. B.V. Sudhakar, Admn. Member)



Through Video Conferencing:

Learned counsel for the applicant and learned counsel for the respondents present.

2. Sri KRKV Prasad, learned counsel for the applicant informs that the relief sought for by the applicant in the present O.A. has been granted by the respondents in the year 2016. Hence, the O.A. has become infructuous. However, it has been prayed by the learned counsel for the applicant that liberty may be granted to the applicant to revert to the Tribunal in case of further grievance. Accordingly, the O.A. is closed, granting liberty to the applicant to approach this Tribunal once again, if he is further aggrieved. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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